

Mr. Deputy-Speaker: Should not the hon. Member be more concerned with what is being drawn rather than with what is not drawn?

Shri Kamath: I am referring to the second part. Working on the basis of the first part of the foot-note, the computation comes to Rs. 2,250 a month. I think the salary was Rs. 3,000.

Shri T. T. Krishnamachari: No; it is Rs. 2,250.

Shri Kamath: What happened to the debits in respect of salaries for July and September? That has got to be explained. The second part of the foot-note is definitely intriguing....

Mr. Deputy-Speaker: There is another point that has been brought to my notice. The convention is that any information that is sought in respect of the Lok Sabha has to be supplied by the Lok Sabha Secretariat or the Speaker and not by any Ministry; not by the executive Government but by the Secretariat of the Lok Sabha or the Speaker. If the hon. Member wants to have some information or elucidation of the facts that are stated here, certainly, he can be supplied that information. He may have that from the office or from the Speaker. That would be supplied to him.

Shri Kamath: Yes.

Mr. Deputy-Speaker: So these sums are granted.

DEMANDS FOR EXCESS GRANTS*, 1952-53

DEMAND NO. 39—MISCELLANEOUS ADJUSTMENTS BETWEEN THE UNION AND STATE GOVERNMENTS

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 70,084, be granted to the President to make good an excess on the grant in respect of 'Miscellaneous Adjustments between the Union and State Governments' for the year ended the 31st day of March, 1953."

*Moved with the recommendation of the President.

DEMAND NO. 67—CIVIL DEFENCE

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 2,855, be granted to the President to make good an excess on the grant in respect of 'Civil Defence' for the year ended the 31st day of March, 1953."

DEMAND NO. 75—MULTI-PURPOSE RIVER SCHEMES

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 10,37,177, be granted to the President to make good an excess on the grant in respect of 'Multi-Purpose River Schemes' for the year ended the 31st day of March, 1953."

DEMAND NO. 95—MINISTRY OF WORKS, PRODUCTION AND SUPPLY

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 43,179, be granted to the President to make good an excess on the grant in respect of 'Ministry of Works, Production and Supply' for the year ended the 31st day of March, 1953."

DEMAND NO. 99—OTHER CIVIL WORKS

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 2,33,14,376, be granted to the President to make good an excess on the grant in respect of 'Other Civil Works' for the year ended the 31st day of March, 1953."

DEMAND NO. 101—MISCELLANEOUS DEPARTMENTS AND EXPENDITURE UNDER THE MINISTRY OF WORKS, PRODUCTION AND SUPPLY

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 25,005, be granted to the President to make good an excess on the grant in respect of 'Miscellaneous Depart-

ments and Expenditure under the Ministry of Works, Production and Supply' for the year ended the 31st day of March, 1953."

DEMAND No. 103—MISCELLANEOUS EXPENDITURE UNDER THE PARLIAMENT SECRETARIAT

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 110 be granted to the President to make good an excess on the grant in respect of 'Miscellaneous Expenditure under the Parliament Secretariat' for the year ended the 31st day of March, 1953".

DEMAND No. 105—CAPITAL OUTLAY ON INDIAN POSTS AND TELEGRAPH'S DEPARTMENT

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 62,38,333, be granted to the President to make good an excess on the grant in respect of 'Capital Outlay on Indian Posts and Telegraphs Department' for the year ended the 31st day of March, 1953".

DEMAND No. 114—OTHER CAPITAL OUTLAY OF THE MINISTRY OF FINANCE

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 6,18,032, be granted to the President to make good an excess on the grant in respect of 'Other Capital outlay of the Ministry of Finance' for the year ended the 31st day of March, 1953".

DEMAND No. 119—CAPITAL OUTLAY OF THE MINISTRY OF HEALTH

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 33,39,509, be granted to the President to make good an excess on the grant in respect of 'Capital outlay of the Ministry of Health' for the year ended the 31st day of March, 1953".

Does any hon. Member want to speak on these?

Shri Kamath (Hoshangabad): One by one?

Mr. Deputy-Speaker: There are no cut motions. All these can be discussed together. Then I can place them one by one to the House, if the House wants.

Shri Kamath: I want some information with respect to Demand No. 101. Also in respect of Demand No. 99. I shall take up Demand No. 101. first.

Mr. Deputy-Speaker: Any other hon. Member? None.

Shri Kamath: I shall take up first Demand No. 101. The foot note says:

"The excess was due largely to more expenditure than anticipated on consumption of water and electricity towards the close of the year."

This relates to the Ministry of Works, Production and Supply and the year is 1952-53. In the last session of this Parliament, I had tabled a question with regard to the details of expenditure on the consumption of water and electricity in the residences of hon. Ministers and Deputy Ministers. The answer of the usual type was given at that time that the information was being collected and will be placed in the ordinary course on the Table. This particular demand does not pertain to last year. But, certainly in the light of that question which I had tabled last session, I would like to know where this particular expenditure on consumption of water and electricity was incurred, at the residence of Ministers and Deputy Ministers or somewhere else. It is not stated here as to where it was I refer to extra consumption of water and electricity. Of course, I cannot raise the question which I tabled last session. I wish I could get an answer to that also because in Delhi, the papers alleged that the bills in respect of certain Ministers' residences with respect to electricity and water supply amounted to Rs.

[Shri Kamath]

1000 a month or so. One of the papers referred to a sort of continual deepavali....

Mr. Deputy-Speaker: I think that can be discussed in the General Budget.

Shri Nambiar (Mayuram): He wants to know whether that is included in this.

Shri Kamath: This is for 1952-53. I would like to get information as to the particular residence or building to which this particular demand relates.

The Minister of Works, Housing and Supply (Sardar Swarn Singh): Mostly office buildings; Central offices.

Shri Kamath: That is all for the present; I shall bring up the other matter later.

Mr. Deputy-Speaker: Shall I place all the Demands?

Shri Kamath: There is another point with regard to Demand No. 99. Here, the excess was mainly due to "heavy construction programme"—that is the phrase used here—"and consequently larger purchase of stores than anticipated. Stores were indented for in bulk and it was not possible to anticipate the quantities of stores....". Some of it is Charged, not Voted, because part of the construction relates to Rashtrapati's Bhavan, whether that information would be supplied in secret or in the House, I do not know. Is it sanctum sanctorum? I want light from you.

Mr. Deputy-Speaker: The hon. Member may put that question. If the hon. Minister has the information....

Shri Kamath: I want that information.

Mr. Deputy-Speaker: Certainly, if the hon. Minister has it, that would be supplied.

Shri Kamath: Therefore, I would like the hon. Minister to tell the House as to what exactly was the heavy construction programme under-

taken at the Rashtrapati's Estate or elsewhere. I would only like to add that the Rashtrapati himself is a man, as we know very well, of simple habits. I am sure he is averse to spending—I would not like to use the word wasting—public money on unnecessary constructions on his Estate. I do not think he approves this kind of expenditure. I would like to know whether this was really needed, whether the expenditure was made as a matter of routine or whether he approved of it. I am sure he would be the last person to ask for expenditure on his Estate from the public exchequer.

Sardar Swarn Singh: With regard to the voted amount, it has already been mentioned in the foot note that this was due to actual expenditure incurred upon stores which were ordered in bulk. Actually, it could not be anticipated at that time as to what exactly will be amount spent on various types of stores, for instance, cement, steel, bricks and the like and also electrical goods. This is mainly due to the excess amount that was spent on stocks that had been ordered.

With regard to the Charged item of Rs. 34,000 or so, these excesses are due to larger purchases for the Rashtrapati's Estate of building materials, furnishings, etc., more than what was anticipated towards the end of the financial year when it was too late to provide for necessary funds to cover the excess. These were in the normal course; there was no special item on which this amount was spent. The Public Accounts Committee desired that this should be regularised by Parliament. That is why it has come.

Shri Kamath: In the first part, what does this "heavy construction programme" refer to?

Sardar Swarn Singh: Heavy programme for construction: not that the construction itself was heavy. The programme was heavy.

Shri Kamath: Yes I know. But what was the "heavy construction programme"?

Sardar Swaran Singh: In 1952-53, if my hon. friend recalls—I think it will be difficult for him to recall, probably he was not a Member at that time—

Shri Kamath: That is why I want to know. So a lot of construction as going on in Delhi, Bombay and other places. In Delhi itself, the Office building on Queen Victoria Road was started; the M.Ps. flats also were constructed during that time and a large number of other buildings were also constructed here as well as outside, for instance, in Bombay and Calcutta Office buildings were constructed and this amount only represents the actual expenditure that was incurred against stores which were actually received and paid for during that period.

Mr. Deputy-Speaker: The question is:

"That the respective Excess sums not exceeding the amounts shown in the third column of the order paper be granted to the President to make good the amounts spent during the year ended the 31st day of March 1953 in respect of corresponding heads of demands entered in the second column thereof."

Demands Nos. 39, 67, 75, 95, 99, 101, 103, 105, 114, 119.

The motion was adopted.

[The motions for Demands for Excess Grants which were adopted by the Lok Sabha are reproduced below—Ed.]

DEMAND No. 39—MISCELLANEOUS ADJUSTMENTS BETWEEN THE UNION AND STATE GOVERNMENTS.

"That a sum of Rs. 70,084, be granted to the President to make good an excess on the grant in respect of 'Miscellaneous Adjust-

State Governments' for the year ended the 31st day of March, 1953."

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"That a sum of Rs. 2,855, be granted to the President to make good an excess on the grant in respect of 'Civil Defence' for the year ended the 31st day of March, 1953."

DEMAND No. 75—MULTI-PURPOSE RIVER SCHEMES

"That a sum of Rs. 1,37,177, be granted to the President to make good an excess on the grant in respect of 'Multi-purpose River Schemes' for the year ended the 31st day of March, 1953."

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"That a sum of Rs. 43,179, be granted to the President to make good an excess on the grant in respect of 'Ministry of Works Production and Supply for the year ended the 31st day of March, 1953."

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"That a sum of Rs. 25,005 be granted to the President to make good an excess on the grant in respect of 'Miscellaneous Departments and Expenditure under the Ministry of Works, Production and supply' for the year ended the 31st day of March, 1953."

DEMAND No. 103—MISCELLANEOUS EXPENDITURE UNDER THE PARLIAMENT SECRETARIAT.

"That a sum of Rs. 110 be granted to the President to make good an excess on the grant in respect of 'Miscellaneous Expenditure under the Parliament Secretariat' for the year ended the 31st day of March, 1953."

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"That a sum of Rs. 62,38,333 be granted to the President to make good an excess on the grant in respect of 'Capital Outlay on Indian Posts and Telegraphs Department' for the year ended the 31st day of March, 1953".

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"That a sum of Rs. 6,18,032, be granted to the President to make good an excess on the grant in respect of 'Other Capital outlay on the Ministry of Finance' for the year ended the 31st day of March, 1953".

DEMAND NO. 119—CAPITAL OUTLAY OF THE MINISTRY OF HEALTH

"That a sum of Rs. 33,39,509 be granted to the President to make good an excess on the grant in respect of 'Capital outlay of the Ministry of Health' for the year ended the 31st day of March, 1953."

DEMANDS FOR GRANTS* (KERALA)

Mr. Deputy-Speaker: We shall now take up the discussion and voting of Demands for grants appropriated from the Consolidated Fund of the Kerala State for the financial year ending the 31st March, 1957 and the connected Appropriation Bill.

Five hours were allotted by the Business Advisory Committee for discussion and voting for grants on account and the connected Appropriation Bill. Of the three items we are only taking up the third portion that I have read out, i.e. discussion of appropriation from the Consolidated Fund of the State of Kerala for the financial year ending the 31st March, 1957 and the connected Appropriation Bill. So would hon. Members like to have some time limit fixed for this?

Shrimati Benn Chakravartty (Basirhat): We had received a small bulletin before. The impression I gathered was that it will come after the 25th, instead of debating it now.

The Minister of Finance and Iron and Steel (Shri T. T. Krishnamachari): May I explain the position? This is formal regularization of the expenditure for the 5 months ending the 31st March 1957. Now the Budget is coming on the 25th. That is, I think, what the hon. Member has in mind and it is the Budget for the new year that is beginning on the 1st April. We have produced a Budget till the 31st March and are asking for a token grant, so that the administration might be carried on until such time as perhaps a Government is formed and brings its own Budget and that one is going to be presented on the 25th.... ..

Mr. Deputy-Speaker: I thought that we are taking up 'Foreign Affairs' on that day.

Shri T. T. Krishnamachari: I am in the hands of the House. I may say that originally it was on the 25th. There is some legal doubt whether section 70 of the State Reorganization Act which regularizes all the procedure in regard to the changed accounts between 1st November and 31st March was enough or there should be a regular vote by a Legislature and this Parliament happens to be the Parliament for the State Legislature for the time being where we should bring it for regularization.

Shrimati Benn Chakravartty: I was also under the impression that we had discussed in the Business Advisory Committee the new grants plus this would all come together and we will be discussing them for five hours at a stretch. I found out in the afternoon that this was immediately coming now. May I suggest that